

**SHRI A. B. A. GHANI KHAN CHAUDHURI:** I have categorically said that whatever may be the norms of the Government e.g. BCCL's norm in this matter is to give one job for two acres of paddy land or three acres of non-paddy land—we are putting aside this norm. We are creating a new norm in consultation with the State Government. We are asking the State Government and we ourselves—as to whom we should call land losers. Suppose some body has one kaitha. Shall we call him land loser? But I can assure the honourable gentleman that for Harijans, we will give special attention. I have repeated this. For Harijans, Advasis and backward classes, we will give special attention. There is no doubt about it. And I will create a special norm for them.

12.21 hrs.

**ELECTION TO COMMITTEE  
COCONUT DEVELOPMENT BOARD**

**THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION (RAO BIRENDRA SINGH):** I beg to move the following:

"That in pursuance of sub-section (4) (e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as member of the Coconut Development Board, subject to the other provisions of the said Act."

**MR. DEPUTY-SPEAKER:** The question is:

"That in pursuance of sub-section (4) (e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act."

*The motion was adopted.*

12.23 hrs.

**BUSINESS ADVISORY COMMITTEE**

**THIRTEENTH REPORT**

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH):** I beg to move:

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 9th March, 1981."

**MR. DEPUTY-SPEAKER:** Substitute motion by Shrimati Pramila Dandavate. She is not here. Shri Satya Narain Jatiya is not here.

**DR. SUBRAMANIAM SWAMY (Bombay North East):** I have also a substitute motion. I have written. I have given three points.

**MR. DEPUTY-SPEAKER:** Your substitute motion is negative in character.

**DR. SUBRAMANIAM SWAMY:** can I say a few words?

**MR. DEPUTY-SPEAKER:** No. You must help me. I can go only according to the rules. I have no powers to break the rules. I am not permitting you.

*(Interruptions)*

**DR. SUBRAMANIAM SWAMY:** I know you are not permitting me. That I know. But I have a point of order. How can you not allow a point of order?

**MR. DEPUTY-SPEAKER:** What is your point of order?

**DR. SUBRAMANIAM SWAMY:** I want to be very reasonable, and I also admit my error in making a small technical error. I just want to bring this to your attention: when a Member feels cheated, you have to protest him. Now the Valdyalingam report, Gold Auction etc.—we here everything in the newspapers. What is this House meant for? Then there is the Special